



2026:KER:63778

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE HARISANKAR V. MENON

TUESDAY, THE 18TH DAY OF AUGUST 2026 / 27TH SRAVANA, 1948

WP(C) NO. 27494 OF 2026

PETITIONER:

RAKESH KALLAMPADATH,
AGED 40 YEARS, S/O. NARAYANAN,
KALLAMPADATH, VETTIKUTH, NILAMBUR PO.,
MALAPPURAM, PIN - 679329.

BY ADVS.
SRI.K.C.ELDHO
SRI.S.BIJILAL
SRI.M.R.ALPHY GEORGE
SMT.HIMA JOSEPH
SMT.ALMAJITHA FATHIMA
SRI.C.P.ABHILASH

RESPONDENTS:

- 1 STATE OF KERALA,
REPRESENTED BY ITS SECRETARY,
DEPARTMENT OF REGISTRATION,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM, PIN - 695001.
- 2 THE DISTRICT REGISTRAR,
OFFICE OF DISTRICT REGISTRAR,
UPHILL, MALAPPURAM, KERALA,
PIN - 676505.

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3 THE SUB REGISTRAR/MARRIAGE OFFICER,
OFFICE OF THE SUB REGISTRAR,
CIVIL STATION ROAD, NILAMBUR,
MALAPPURAM, KERALA, PIN - 679329.

BY ADV.

SRI.MOHAMMED SHAFI K., GOVERNMENT PLEADER.

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION
ON 18.08.2026, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:



J U D G M E N T

The petitioner is admittedly an Indian citizen. He submitted a notice at Ext.P3, intending to marry one Priya B.K., a citizen of Nepal, as evidenced by Ext.P2 passport issued by the Government of Nepal. Along with the afore notice, Ext.P6 "single status certificate" issued by the Embassy of Nepal dated 25.05.2026, was also enclosed. Ext.P7 was subsequently issued by the 3rd respondent, the Marriage Officer, informing the petitioner that the certificate at Ext.P6 was valid only till 24.03.2026 and, hence, on the basis of Ext.P6, the marriage could not be solemnised. It is seeking to challenge Ext.P7 issued as above that the captioned writ petition has been presented.

2. Heard Sri.Eldho K.C., the learned counsel for the petitioner, as well as Sri.Mohammed Shafi K., the learned Government Pleader.

3. The learned counsel for the petitioner sought to place reliance on the principles laid down by a learned Single Judge of this Court in W.P.(C) No.249 of 2019 dated 04.01.2019, as per which, there could not be any insistence for production of



such a "single status certificate" for registering a marriage under the provisions of the Special Marriage Act, 1954 (hereinafter referred to as 'the Act'). He would also seek to rely on the judgment of another Single Judge of this Court in W.P.(C) No.15665 of 2026, as per which, following the dictum laid down in W.P.(C) No.249 of 2019 referred to above, it is found that such a No Objection Certificate (NOC) from an Embassy could not be insisted upon.

4. The learned Government Pleader also fairly points out that there are no provisions under the statute which insist on production of such a certificate for solemnising a marriage under the provisions of the Act.

5. Taking note of the rival submissions as well as the principles laid down in the two judgments referred to above, I am of the opinion that Ext.P7, to the extent of acting on the basis of Ext.P6, which, unfortunately, was valid only till 24.03.2026, is incorrect.

6. Therefore, there will be a direction to the 3rd respondent to act on the basis of the notice of intended

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marriage published on the notice board (Ext.P4) and permit the petitioner to solemnise the marriage as applied for.

This writ petition would stand disposed of as above.

Sd/-

HARISANKAR V. MENON
JUDGE

anm



APPENDIX OF WP(C) NO. 27494 OF 2026

PETITIONER'S EXHIBITS

- Exhibit P1 A TRUE COPY OF THE PASSPORT OF THE PETITIONER BEARING PASSPORT NO. AJ045022 ISSUED BY THE INDIAN PASSPORT AUTHORITY.
- Exhibit P2 A TRUE COPY OF THE PASSPORT OF PRIYA B.K. WHOM THE PETITIONER INTENT TO MARRY ISSUED BY THE NEPAL PASSPORT OFFICE, BEARING PASSPORT NO. PA5143773.
- Exhibit P3 THE TRUE COPY OF THE NOTICE OF INTENDED MARRIAGE ISSUED BY THE 3RD RESPONDENT MARRIAGE OFFICER.
- Exhibit P4 A TRUE COPY OF THE NOTICE OF THE INTENDED MARRIAGE PUBLISHED BY THE 3RD RESPONDENT IN THE NOTICE BOARD.
- Exhibit P5 A TRUE COPY OF THE ACKNOWLEDGEMENT RECEIPT ISSUED BY THE 3RD RESPONDENT MARRIAGE OFFICER.
- Exhibit P6 A TRUE COPY OF THE SINGLE STATUS CERTIFICATE ISSUED BY THE EMBASSY OF NEPAL WITH REF.NO.082/83/CON.10.1/75 DATED 25.05.2026.
- Exhibit P7 A TRUE COPY OF THE ORDER ISSUED BY THE 3RD RESPONDENT REJECTING EXHIBIT P6 DATED 23.07.2026.